

(d) whether it is also a fact that some agents who have been convicted of white colour offences have also been granted licences; and

(e) whether Government will hold an enquiry into the whole matter of issue of licences and take remedial measures ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) to (c) No. Sir, 732 applicants have been granted registration. So far 1683 applications have been received for registration, out of which a total of 1185 applicants have been issued eligibility letters. Remaining 498 applications are under examination due to incomplete particulars.

(d) Registrations have been granted on the basis of an undertaking that the applicant has not been convicted. However, if the applicant is found to have furnished false information in the application, his Certificate of Registration is liable for suspension/cancellation in accordance with the provisions of the Emigration Act, 1983.

(e) There is no need for holding an enquiry as the applications are being processed properly.

Selling of Drugs without Approval by Small Scale Sector Units and Others in Organised Sector

4039. SHRI TARIQ ANWAR : Will the Minister of CHEMICALS AND FERTILIZER be pleased to state :

(a) whether it is a fact that several small scale sector units are selling their products through others without price approval although their sales turn over is more than Rs.50 lakhs ;

(a) if so, the names of such units which crossed the limit of Rs. 50 lakhs of sales turnover ;

(c) whether it is a fact that organised sector units are selling the products of their associated small scale units at very high prices and without price approval, if so, names of such companies that have come to the notice of his Ministry; and

(d) the reasons for not taking action against these companies under the existing laws ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (d) Instances of some Small scale Units having sales turnover of more than Rs. 50 lakhs selling their products through other units have come to the notice of the Government. The names of such units and the other units with whom they are associated are given in the attached Statement. The concerned manufacturers have been issued show-cause notices with advise to apply for price fixation under the provisions of the Drugs (Prices Control) Order, 1979.

Statements

Name of the Small Scale Units marketing products without price approval	Name of the company with whom the unit is reportedly having tie-up.
1	2
1. M/s. Panama Industries and Laboratories	M/s. Wockhardt Private Ltd.
2. M/s. Atlanta Pharmaceuticals	M/s. U.S. Vitamins.
3. M/s. Montari	M/s. Ranbaxy Laboratories Limited

1

2

4. M/s. Ifunik Pharma, Bombay
5. M/s. Rama Pharma
6. M/s. Kosmochem Pvt. Ltd.
7. M/s. Anand Synthochem
8. M/s. Germaned Pharms Pvt. Ltd.
9. M/s. Akhil Pharma
10. M/s. Sarla
11. M/s. Universal Genatics
12. M/s. Biddle Sawyer, Bombay.

- M/s. Unique Pharmaceuticals.
- M/s. Duphar Interfran, Bombay
- M/s. German Remedies Limited
- M/s. Fairdeal Corporation
- M/s. German Remedies Limited
- M/s. Fairdeal Corporation
- M/s. Searle (India) Limited
- M/s. Roussel Pharms

**Charging of High Price of Products by
M/s. Anand Synthochem**

4040. DR. A.U. AZMI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the sales turnover of Anand Synthochem during the last three years, year-wise ;

(b) what is the investment of Plant and Machinery during the last three years, year-wise ; and

(c) whether is a fact that the products of Anand Synthochem are being sold at exorbitant prices ; if so, action taken in this regard ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) and (b) The sales turnover of M/s. Anand Synthochem during the last three years is given below :

Year (ending July)	Sales Turnover excluding sales tax (Rs./lakhs)
1980—81	151.15
1981—82	167.78
1982—83	169.92

Details of their investment in Plant and machinery are not available.

(c) M/s. Anand Synthochem have not taken price approval for any of their products inspite of the fact, their annual sale is higher than the exemption limit of Rs. 50 lakhs. They have been issued show-cause-notice and also directions to submit applications for fixation of prices in accordance with the provisions of Drugs (Prices Control) Order, 1979.

**Import of Intermediate Drugs By M/s
Burroughs Wellcome**

4041 DR. A.U. AZMI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that Burroughs Wellcome, a multinational company, is importing Polymyxin B Sulphate Erythryl tetra nitrat Ergometrine Meleate, Bethanidine Sulphate Chlorocyclizine proxyleidine Hcl. Nalopnine, Papaverine Hydrochloriide, Gramicidine Methadine Hcl. Solapsone, Thyroxine Methoxine Methoxamine Hcl and several other intermediates from their principals ;

(b) the quantity imported during the last three years, year-wise ; and at what price these imports have been made ; and

(c) the steps taken to prevent over invoicing ?